

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Original Application No. 724 of 1997  
Transfer Application no.

Date of Decision 11.2.2002

N.N. Verma

Applicant(s)

Sri K.S. Saxena & Sri A.K. Srivastava  
Counsel for the Applicant

Counsel for the  
Applicant(s)

VERSUS

Union of India & Others

Respondent(s)

Sri Amit Shukla

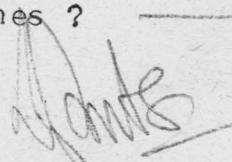
Counsel for the  
Respondent(s)

C O R A M

Hon'ble Mr. Gen. K.K. Srivastava AM

Hon'ble Mr. \_\_\_\_\_

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporters or not ?
3. Whether their Lordship wish to see the fair copy of the judgment ?
6. Whether to be circulated to all Benches ?



( SIGNATURE )

PIYUSH/

(P)

Reserved

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Allahabad this the 11th day of February 2002

Hon'ble Maj Gen K.K. Srivastava, Member (A)

Original Application no. 724 of 1997.

N.N. Verma, S/o late V.D. Sahai,  
R/o 251/114-D, Shanker Colony,  
Phulwaria Road, Daraganj,  
Allahabad.

... Applicant

By Adv : Sri K.S. Saxena & Sri A.K. Srivastava

**V E R S U S**

1. The Union of India, through the Chairman, Railway Board, Rail Bhawan, New Delhi.
2. The General Manager, N. Rly., Baroda House, New Delhi.
3. The Divisional Rail Manager, N. Rly., D.R.M's Office, Allahabad.

... Respondents

By Adv : Sri Amit Sthalekar

**O R D E R**

Hon'ble Maj Gen K.K. Srivastava, Member (A).

This OA was connected with OA 894/97. The judgment in OA 894/97 has already been pronounced on 1.2.2002. Due to clerical omission this was not included alongwith the judgment in OA 894/97.

2. In this OA, the applicant Sri N.N. Verma, who is also the applicant in OA 894/97 has prayed that the direction be given to the respondents to pay entire amount of illegal deductions alongwith interest in respect of Railway

...2/-

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Quarter no. 132 AB, 1st Avenue, Smith Road, Civil Lines, Allahabad. The controversy, whether the applicant was unauthorised occupant of the Railway Quarter no. 132 AB, 1st Avenue, Smith Road, Civil Lines, Allahabad or not has already been settled in OA 894/97. The applicant was an unauthorised occupant of the said Railway Quarter and the action of the respondents in deducting the penal/damage rent from the applicant does not suffer from any error of law.

3. In view of the judgment already delivered in OA 894/94, The OA is devoid of merit and is accordingly dismissed.

4. There shall be no order as to costs.

  
Member (A)

/ pc/